

ITEM NO.25

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.422/2014

YOGESH GUPTA

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

WITH W.P.(C) No.585/2014 (PIL-W)
W.P.(C) No.927/2017 (PIL-W)
(With appln.(s) for impleading party)

Date : 20-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

Mr. Balbir Singh Gupta, AOR
Mr. Yogesh Gupta, Petitioner-in-person
Mr. Kawaljyot Singh Atwal, Adv.
Mr. Gopal Shankaranarayanan, Adv.
Mr. A.K. Upadhyay, Adv.
Ms. Aiswariya Kane, Adv.
Mr. R. D. Upadhyay, AOR

For Respondent(s)

Mr. Amit Sharma, Adv.
Mr. Dipesh Sinha, Adv.
Ms. Ayiala Imti, Adv.
Ms. Monisha Handa, Adv.
Mr. Mohit D. Ram, AOR
Ms. Kiran Suri, Sr. Adv.
Ms. Rukhmini Bobde, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. Rohit Bhatt, Adv.
Mr. Arvind Kr. Sharma, Adv.
Mr. R. Balasubramanian, Adv.
Ms. Kanika Saran, Adv.

Ms. Aarti Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Balaji Srinivasan, Adv.
Mr. Siddhant Kohli, Adv.
Ms. Pratiksha Mishra, Adv.
Ms. Garima Jain, Adv.
Ms. Pallavi Sengupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Amit Sharma, learned counsel appearing for the Election Commission of India prays for some time to evaluate the concept of totaliser of votes and its eventual impact.

For the aforesaid purpose, let the matter be listed on 20th September, 2018.

(Chetan Kumar)
A.R. -cum-P.S.

(H.S. Parasher)
Assistant Registrar